

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5072

ANSWERED ON:10.12.2010

VIOLATION OF ELECTRICITY ACT, 2003

Jaiswal Shri Gorakh Prasad ; Rama Devi Smt. ; Vasava Shri Mansukhbhai D.; Yadav Shri M. Anjan Kumar

Will the Minister of POWER be pleased to state:

- (a) violation of the provisions of Electricity Act/State Acts, regulations/terms of licence in respect of Section 146 of Electricity Act, 2003;
- (b) if so, the details of private power distributing companies who have flouted the above rules during the last three years, State-wise;
- (c) the number of cases registered against such companies, company-wise along with the status of such cases as on date;
- (d) whether the Government has conducted any inquiry into it at their level or the same has been left for the State Governments; and
- (e) if so, the details thereof and the remedial measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

- (a) to (e) : The information is being collected.